

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>Order dt. 26.6.2000</u></p> <p>Petitioner's counsel is present. Rejoinder not filed. Since last chance over for filing of the same put up to Bench.</p> <p><i>(D)</i></p> <p>26/6/00</p>	<p><u>6. Order dt. 28.8.2000.</u></p> <p>Learned counsel Shri S.J. Nanda, files memo seeking withdrawal of the OA. We have heard Mr. Nanda and Mr. S.B. Teng, Id. Ase for the Respondents. In view of memo filed, OA is disposed of as withdrawn. No cost.</p> <p><i>V.R. V.W. 26/8</i></p>
<p>Law 21ma copy order dt. 26.6.00 may kindly be seen.</p> <p>Rejoinder not filed.</p> <p><i>Fabha</i> 17/7</p>	<p>Bench</p> <p>Rejoinder not filed.</p> <p><i>Fabha</i> 25/8 Bench</p>
<p>Free copy of Order dt. 28.8.00 given to both counsel.</p> <p><i>Fabha</i> 7/9</p>	<p><i>Prakash</i> 7.9.00 <i>S</i></p>